

IN THE INCOME TAX APPELLATE TRIBUNAL
PANAJI BENCH, PANAJI – VIRTUAL COURT

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.86/PAN/2020
निर्धारण वर्ष / Assessment Year : 2000-01

M/s. Bhandary Industrial Metals (P) Limited, G-1, Oceanic Apartments, Miramar, Panaji, Goa. PAN : AAACB7726P	Vs.	JCIT, Range-1, Panaji.
Appellant		Respondent

Assessee by : Shri Srinivas Kamath
Revenue by : Shri N. Shrikanth

Date of hearing : 16.08.2023
Date of pronouncement : 22.08.2023

आदेश / ORDER

PER INTURI RAMA RAO, AM:

This is an appeal filed by the assessee directed against the order of Id. Commissioner of Income Tax (Appeals), Panaji-Goa [‘the CIT(A)’] dated 01.03.2004 for the assessment year 2000-01.

2. When the matter had come up for hearing, the appellant filed a letter seeking permission to withdraw the above captioned appeal on the ground that the appellant could not find the evidences to substantiate the case.

3. On the other hand, the Id. Department Representative has no serious objection to permit the withdrawal of the appeal.
4. In the circumstances, we hereby grant permission to the appellant to withdraw the appeal. Accordingly, the above captioned appeal stands dismissed as withdrawn.
5. In the result, the appeal filed by the assessee stands dismissed as withdrawn.

Order pronounced on this 22nd day of August, 2023.

Sd/-
(PARTHA SARATHI CHAUDHURY)
JUDICIAL MEMBER

Sd/-
(INTURI RAMA RAO)
ACCOUNTANT MEMBER

पुणे / Pune; दिनांक / Dated : 22nd August, 2023.

Sujeet

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A), Panaji-Goa.
4. The CIT, Panaji-Goa.
5. DR, ITAT, Panaji.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलिय अधिकरण, पुणे / ITAT, Pune.